

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. C.P. (IB)/343(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2024**

**NAME OF THE PARTIES:- Reliance Commercial Finance Limited**  
**V/s**  
**Zapak Digital Entertainment Limited**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

Counsel, Siddha Pamecha appeared for the Financial Creditor. None present on behalf of the Corporate Debtor. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Operational Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **26.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**